

IN THE HIGH COURT OF ORISSA AT CUTTACK

WP(C) No.16579 of 2020

*Prafulla Samantara*

.... *Petitioner*

Mr. P.Ku. Jena, Advocate

-versus-

*State of Odisha & Others*

.... *Opposite Parties*

Mr. D.K. Mohanty, AGA

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE M. S. RAMAN**

**ORDER**

**03.01.2023**

**Order No.**

26. 1. Mr. Jena, learned counsel for the Petitioner draws attention of the Court to the order dated 28<sup>th</sup> March, 2022 which notes the submission of the learned Additional Govt. Advocate that the Govt. officials would like to make presentation to the Court of the steps being taken by the State Govt. pro-actively to increase the coverage of beneficiaries under the Central Scheme and the State sponsored schemes.
2. Mr. D.K. Mohanty, learned Additional Govt. Advocate undertakes to arrange for such presentation in online mode on the next date.
3. List on 14<sup>th</sup> March, 2023 at 2 pm along with W.P.(C) Nos. 12747 of 2015 and 11194 of 2020.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(M. S. Raman)**  
**Judge**